

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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RBI/FIDD/2024-25/128 Master Directions FIDD.CO.PSD.BC.13/04.09.001/2024-25

March 24, 2025

The Chairman / Managing Director/
Chief Executive Officer
All Commercial Banks including Regional Rural Banks,
Small Finance Banks, Local Area Banks and
Primary (Urban) Co-operative Banks other than Salary Earners' Banks

Madam/Dear Sir,

<u>Master Directions- Reserve Bank of India (Priority Sector Lending – Targets and Classification) Directions, 2025</u>

The Reserve Bank of India has, from time to time, issued a number of instructions/ guidelines to banks relating to Priority Sector Lending (PSL). The <u>Master Directions</u> enclosed incorporate the updated instructions/guidelines on the subject.

2. These Directions shall come into effect on April 01, 2025 and shall supersede the earlier Directions on the subject, namely, the Reserve Bank of India (Priority Sector Lending – Targets and Classification) Directions, 2020 (Ref. FIDD.CO.Plan.BC.5/04.09.01/ 2020-21) dated September 04, 2020 (updated from time to time). All loans eligible to be categorised as Priority Sector Lending under the erstwhile Master Directions on PSL dated September 04, 2020 (updated from time to time) shall continue to be eligible for such categorisation under these Directions, till maturity.

Yours faithfully,

(Nisha Nambiar) Chief General Manager-in-Charge

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Master Directions- Reserve Bank of India (Priority Sector Lending – Targets and Classification) Directions, 2025

In exercise of the powers conferred by Sections 21 and 35A read with Section 56 of the Banking Regulation Act, 1949, the Reserve Bank of India, being satisfied that it is necessary and expedient in the public interest so to do, hereby, issues the Directions hereinafter specified.

CHAPTER – I PRELIMINARY

1. Short Title and Commencement

- 1.1 These Directions shall be called the Reserve Bank of India (Priority Sector Lending Targets and Classification) Directions, 2025.
- 1.2 These Directions shall come into effect on April 01, 2025, and shall supersede the earlier Directions on the subject, namely, the Reserve Bank of India (Priority Sector Lending Targets and Classification) Directions, 2020 (Ref. FIDD.CO. Plan.BC.5/04.09.01/2020-21) dated September 04, 2020 (updated from time to time).

2. Applicability

The provisions of these Directions shall, unless otherwise provided, apply to every Commercial Bank [including Regional Rural Bank (RRB), Small Finance Bank (SFB), Local Area Bank (LAB)] and Primary (Urban) Co-operative Bank (UCB) other than Salary Earners' Bank.

3. Purpose

These Directions are issued with a view to delineating a framework for ensuring adequate flow of credit from the banking system to the sectors of the economy which are crucial for their contribution to socio-economic development, with focus on specific segments whose credit needs remain underserved despite being credit worthy.

4. Definitions/Clarifications

4.1 In these Directions, unless the context otherwise requires, the terms herein shall bear the meanings assigned to them below:



- (i) Allied activities i.e. activities allied to agriculture shall include dairy, fisheries, animal husbandry, poultry, bee-keeping, sericulture and similar activities.
- (ii) Non-Corporate Farmers (NCF) shall include individual farmers including Small and Marginal Farmers¹ (SMFs), proprietorship firms of farmers directly engaged in agriculture and allied activities, and Self-Help Groups (SHGs) or Joint Liability Groups (JLGs) i.e., group of individual farmers, provided banks maintain disaggregated data of such loans.
- (iii) "On-lending" means loans sanctioned by banks to eligible intermediaries for onward lending. Such loans, extended for creation of priority sector assets and which remain deployed in such assets, will be eligible for classification under PSL.
- **4.2** All other expressions, unless defined herein, shall have the same meaning as has been assigned to them under the Banking Regulation Act, 1949 or the Reserve Bank of India Act, 1934 or any statutory modification or re-enactment thereto or as used in commercial parlance, as the case may be.
- 4.3 All loans categorised as Priority Sector Lending (PSL) under the erstwhile Master Directions on PSL dated September 04, 2020 (updated as on June 21, 2024) shall continue to be eligible for such categorisation under these Directions till maturity.

CHAPTER – II CATEGORIES AND TARGETS UNDER PRIORITY SECTOR

5. Categories under Priority Sector

The categories under priority sector are as follows:

- i. Agriculture
- ii. Micro, Small and Medium Enterprises
- iii. Export Credit
- iv. Education

¹ As defined in para 9.4 of this MD



- v. Housing
- vi. Social Infrastructure
- vii. Renewable Energy
- viii. Others

The details of eligible activities under the above categories are specified in Chapter Ill.

6. Computation of Adjusted Net Bank Credit (ANBC)

6.1 For the purpose of priority sector lending, ANBC shall be computed as follows:

Bank Credit in India [as prescribed in item No.VI of Form `A' under Section	I	
42(2) of the RBI Act, 1934]		
Bills rediscounted with RBI and other approved Financial Institutions	П	
Net Bank Credit (NBC)*	III(I-II)	
Outstanding Deposits under RIDF and other eligible funds with NABARD,	IV	
NHB, SIDBI and MUDRA Ltd in lieu of non-achievement of priority sector		
lending targets/sub-targets + outstanding PSLCs		
Eligible amount for exemptions on issuance of long-term bonds for	V	
infrastructure and affordable housing as per circular DBOD.BP.BC.		
No.25/08.12.014/2014-15 dated July 15, 2014		
Advances extended in India against the incremental FCNR (B)/NRE	VI	
deposits, qualifying for exemption from CRR/SLR requirements, as per		
the Reserve Bank's circulars DBOD.No.Ret.BC.36/12.01.001/ 2013-14		
dated August 14, 2013 read with DBOD.No.Ret.BC.93/ 12.01.001/2013-		
14 dated January 31, 2014, DBOD mailbox clarification issued on		
February 6, 2014 and <u>UBD.BPD.(PCB).CIR.No.5/13.01.000/2013-14</u>		
dated August 27, 2013 read with <u>UBD.BPD.(PCB)</u> . Cir.No.72/ 13.01.000/		
2013-14 dated June 11, 2014.		
Investments made by public sector banks in the Recapitalization Bonds	VII	
floated by Government of India		
Other investments eligible to be treated as priority sector (e.g.	VIII	
investments in securitisation notes)		
Bonds/debentures in Non-SLR categories under HTM category		
For UCBs: Investments made after August 30, 2007 in permitted non SLR		
bonds held under 'Held to Maturity' (HTM) category		
ANBC (Other than UCBs) III + IV- (V+VI+VII) +VIII + IX		
ANBC for UCBs III + IV - VI + X		
	1.7	

^{*} For the purpose of priority sector computation only. Banks shall not deduct / net any amount like provisions, accrued interest, etc. from NBC.

6.2 For the purpose of calculation of Credit Equivalent of Off-Balance Sheet Exposures (CEOBSE), banks shall be guided by the circular on 'Large Exposures Framework' issued by Department of Regulation, RBI vide DBR.No.BP.BC.43/21.01.003/2018-19 dated June 03, 2019 and as updated from time to time. UCBs shall be guided by the relevant provisions of the Master



- <u>Circular dated April 20, 2023</u> on 'Prudential Norms on Capital Adequacy Primary (Urban) Co-operative Banks (UCBs)' issued by Reserve Bank of India.
- 6.3 SFBs shall be further guided by Para 6.5 (ii to vii) of the Operating Guidelines for Small Finance Banks issued by Department of Regulation (<u>RBI/2016-17/81 DBR.NBD. No.26/16.13.218/2016-17 dated October 06, 2016</u>), pertaining to treatment of grandfathered loans, for computation of ANBC.
- 6.4 While calculating Net Bank Credit as above, if banks subtract prudential write off at Corporate/Head Office level, it shall be ensured that the credit to priority sector and all sub-sectors so written off shall also be subtracted category wise from priority sector target and sub-target achievement. Investments or any other items which are treated as eligible for classification under priority sector target/sub-target achievement, shall also form part of Adjusted Net Bank Credit.
- **6.5** All banks shall adhere to the respective licencing and operating guidelines issued by the Department of Regulation, RBI as updated from time to time.

7. Targets/Sub-targets for Priority sector

7.1 The targets and sub-targets set under priority sector lending, to be computed on the basis of the ANBC/CEOBSE² as applicable as on the corresponding date of the preceding year, are as below:

Categories	Targets/ Sub-targets			
	Domestic	Foreign Banks with	Regional Rural	Small
	Commercial	less than 20	Banks	Finance
	Banks (excl.	branches		Banks
	RRBs & SFBs) &			
	Foreign Banks			
	with 20 branches			
	and above			
Total	40 per cent of	40 per cent of ANBC	75 per cent of	75 per cent of
Priority	ANBC as	as computed in para	ANBC as	ANBC as
Sector	computed in para 6	6 above or CEOBSE,	computed in para 6	computed in
	above or CEOBSE,	whichever is higher;	above or	para 6 above
	whichever is	out of which up to	CEOBSE,	or CEOBSE,
	higher.	32% can be in the	whichever is	

² (i) Contingent liabilities/off-balance sheet items do not form part of priority sector achievement. However, foreign banks with less than 20 branches have an option to reckon the CEOBSE extended to borrowers for eligible priority sector activities for achievement of priority sector target, subject to the condition that the CEOBSE (both priority sector and non-priority sector excluding interbank exposure) shall be added to the ANBC in the denominator for computation of PSL targets.

⁽ii) Off-balance sheet interbank exposures are excluded for computing CEOBSE for the priority sector targets.



Categories	Targets/ Sub-targets			
-	Domestic Commercial Banks (excl. RRBs & SFBs) & Foreign Banks with 20 branches and above	Foreign Banks with less than 20 branches		Small Finance Banks
		form of Export Credit and not less than 8% can be to any other priority sector.	lending to Medium Enterprises, Social Infrastructure and Renewable Energy shall be reckoned for priority sector achievement up to 15 per cent of ANBC only.	
Agriculture	18 per cent of ANBC or CEOBSE, whichever is higher. Within this target, 14 percent is prescribed for Non-Corporate Farmers (NCFs), out of which a target of 10 percent is prescribed for SMFs.	Not applicable	higher. Within this target, 14 percent is prescribed for NCFs, out of which a target of 10 percent is	ANBC or CEOBSE, whichever is higher. Within this target, 14 percent is
Micro Enterprises	7.5 per cent of ANBC or CEOBSE, whichever is higher	Not applicable	•	7.5 per cent of ANBC or CEOBSE,
Advances to Weaker Sections	12 percent of ANBC or CEOBSE, whichever is higher	Not applicable	-	12 percent of ANBC or CEOBSE, whichever is higher

7.2 The priority sector lending targets for UCBs shall be as follows:

Categories	Targets as a percentage of ANBC or CEOBSE, whichever is higher
Total Priority Sector	60%
Micro Enterprises	7.5%
Advances to Weaker Sections	12%



8. Adjustments for weights in PSL Achievement

8.1 To address regional disparities in the flow of priority sector credit at the district level, it was decided to rank districts on the basis of per capita credit flow to priority sector and build an incentive framework for districts with comparatively lower flow of credit and a dis-incentive framework for districts with comparatively higher flow of priority sector credit. With effect from FY 2024-25, a higher weight (125%) shall be assigned to the incremental priority sector credit in the identified districts where the credit flow is comparatively lower (per capita PSL less than ₹9,000), and a lower weight (90%) will be assigned for incremental priority sector credit in the identified districts where the credit flow is comparatively higher (per capita PSL greater than ₹42,000). The list of both categories of districts is given in Annexes IA and IB and will be valid up to FY 2026-27, subject to a review thereafter. The districts other than those mentioned in Annexes IA and IB will continue to have normal weightage of 100%.

8.2 The banks shall continue to report the actual outstanding amount in Quarterly Priority Sector Advances (QPSA) returns as hitherto. Adjustments for weights to incremental PSL credit will be done by RBI, based on reporting of district wise credit flow to FIDD, CO through the ADEPT database. RRBs, UCBs, LABs and foreign banks (including Wholly Owned Subsidiaries) would be exempted from adjustments of weights in PSL achievement due to their currently limited area of operation/catering to a niche segment.

CHAPTER - III

DESCRIPTION OF ELIGIBLE CATEGORIES UNDER PRIORITY SECTOR

9. Agriculture

The lending to agriculture sector will include Farm Credit (Agriculture and Allied Activities), lending for Agriculture Infrastructure and Ancillary Activities.

9.1 Farm Credit

A. Farm Credit - Individual farmers

This category comprises of loans to individual farmers [including Self Help Groups (SHGs) or Joint Liability Groups (JLGs) i.e., groups of individual farmers, provided banks maintain disaggregated data of such loans] and



proprietorship firms of farmers, directly engaged in agriculture and allied activities. Such loans will include:

- i. Crop loans including loans for traditional/non-traditional plantations, horticulture and allied activities
- ii. Medium and long-term loans for agriculture and allied activities (e.g. purchase of agricultural implements and machinery and developmental loans for allied activities)
- **iii.** Loans for pre and post-harvest activities viz., spraying, harvesting, grading and transporting of own farm produce
- iv. Loans to distressed farmers indebted to non-institutional lenders
- v. Loans under the Kisan Credit Card Scheme
- vi. Loans to small and marginal farmers (SMFs) for purchase of land for agricultural purposes
- vii. Loans against pledge/hypothecation of agricultural produce (including warehouse receipts) for a period not exceeding 12 months subject to a limit up to ₹90 lakh against Negotiable Warehouse Receipt (NWRs)/Electronic Negotiable Warehouse Receipt (eNWRs) and up to ₹60 lakh against warehouse receipts other than NWRs/eNWRs
- viii. Loans to farmers for installation of stand-alone solar agriculture pumps and for solarisation of grid connected agriculture pumps
 - ix. Loans to farmers for installation of solar power plants on barren/fallow land or in stilt fashion on agriculture land owned by farmer
- B. Farm Credit Corporate farmers, Farmer Producer Organisations/
 Companies (FPOs)/(FPCs) of Individual Farmers, Partnership firms and
 Co-operatives of farmers engaged in Agriculture and Allied Activities
 - (a) Loans for the following activities, subject to an aggregate limit of ₹4 crore per borrowing entity, will be eligible:
 - (i) Crop loans to farmers which will include traditional/non-traditional plantations and horticulture and loans for allied activities



- (ii) Medium and long-term loans for agriculture and allied activities (e.g., purchase of agricultural implements, technological solutions, machinery and developmental loans for allied activities)
- (iii) Loans for pre and post-harvest activities viz., spraying, harvesting, grading and transporting of their own farm produce
- (b) Loans up to ₹4 crore against pledge/hypothecation of agricultural produce (including warehouse receipts) for a period not exceeding 12 months against NWRs/eNWRs and up to ₹2.5 crore against warehouse receipts other than NWRs/eNWRs
- (c) Loans up to ₹10 crore per borrowing entity to FPOs/FPCs undertaking farming with assured marketing of their produce at a pre-determined price
- (d) Loans up to ₹10 crore for purchase of the produce of members directly engaged in agriculture and allied activities

Note: UCBs are not permitted to lend to co-operatives of farmers.

9.2 Agriculture Infrastructure

Loans for agriculture infrastructure will be subject to an aggregate sanctioned limit of ₹100 crore per borrower from the banking system. List of activities is furnished in Annex II (Item I).

9.3 Ancillary Services

The following shall be eligible to be classified in this category:

- i. Loans specified in Annex II (Item 2)
- ii. Loans up to ₹50 crore to Start-ups³ that are engaged in agriculture and allied services
- iii. Loans for Food and Agro-processing up to an aggregate sanctioned limit of ₹100 crore per borrower from the banking system (eligible activities as given in <u>Annex III</u>)

³ As defined by Ministry of Commerce and Industry, Govt. of India



- iv. Export credit to the agriculture sector, including pre-shipment and post-shipment export credit (excluding off-balance sheet items) as defined in the Master Circular on Rupee/Foreign Currency Export Credit and Customer Service to Exporters issued vide DBR No.DIR.BC.14/04.02.002/2015-16 dated July 1, 2015 and updated from time to time
- v. Outstanding deposits under RIDF and other eligible funds with NABARD on account of priority sector shortfall

9.4 Eligibility criteria for categorization as lending to Small and Marginal Farmers (SMFs)

For the purpose of computation of achievement of the sub-target, SMFs will include the following:

- i. Farmers with landholding of up to 1 hectare (Marginal Farmers)
- ii. Farmers with a landholding of more than 1 hectare and up to 2 hectares (Small Farmers)
- iii. Landless agricultural labourers, tenant farmers, oral lessees and sharecroppers whose share of landholding is within the limits prescribed for SMFs
- iv. Self Help Groups (SHGs) or Joint Liability Groups (JLGs), i.e., groups of individual SMFs directly engaged in agriculture and allied activities, provided banks maintain disaggregated data of such loans
- v. Loans up to ₹2.5 lakh to individuals solely engaged in allied activities without any accompanying land holding criteria
- vi. Loans to FPOs/FPCs of individual farmers and co-operatives of farmers directly engaged in agriculture and allied activities where the land-holding share of SMFs is not less than 75 per cent, subject to loan limits prescribed in para 9.1 (B)

Note: UCBs are not permitted to lend to co-operatives of farmers.



9.5 Lending by banks to NBFCs and MFIs for on-lending in agriculture

- (i) Bank credit extended to registered NBFC-MFIs and other MFIs (Societies, Trusts etc.) which are members of RBI recognised SRO for the sector, for onlending to individuals and also to members of SHGs/JLGs will be eligible for categorisation as priority sector advance under respective categories of agriculture subject to conditions specified in para 22.
- (ii) Bank credit to registered NBFCs (other than MFIs) towards on-lending for 'term lending' component under agriculture will be eligible for PSL classification up to ₹10 lakh per borrower subject to conditions specified in para 23 and 25.

Note: The provisions of para 9.5 shall not be applicable to RRBs, UCBs, SFBs and LABs.

10. Micro, Small and Medium Enterprises (MSMEs)

- (i) The definition of MSMEs shall be as given in the <u>Master Direction Lending</u> to <u>Micro, Small & Medium Enterprises (MSME) Sector FIDD.MSME & NFS.12/06.02.31/2017-18 dated July 24, 2017</u> as updated from time to time.
- (ii) All bank loans to MSMEs shall qualify for classification under priority sector lending.
- (iii) Loans up to ₹50 crore to Start-ups⁴, that conform to the definition of MSME, shall also be eligible to be classified under this category.

10.1 Factoring Transactions

- (i) 'With recourse' factoring transactions by banks which carry out the business of factoring departmentally wherever the 'assignor' is a Micro, Small or Medium Enterprise would be eligible for classification under MSME category on the reporting dates.
- (ii) Factoring transactions pertaining to MSMEs taking place through the Trade Receivables Discounting System (TReDS) shall also be eligible for classification under priority sector.

Note: The provisions of para 10.1 are not applicable to RRBs and UCBs

⁴ As defined by Ministry of Commerce and Industry, Govt. of India



10.2 Other Loans eligible to be classified under PSL in the MSME category

These include:

- (i) All loans to units in the Khadi and Village Industries sector, which shall be categorised as lending to micro enterprises.
- (ii) Loans to entities involved in assisting the decentralized sector in the supply of inputs and marketing of output of artisans, village and cottage industries.
- (iii) Loans to co-operatives of producers in the decentralized sector viz., artisans, village and cottage industries (not applicable to UCBs).
- (iv) Export credit to the MSME sector, including pre-shipment and post-shipment export credit (excluding off-balance sheet items) as defined in the <u>Master Circular on Rupee/Foreign Currency Export Credit and Customer Service to Exporters, issued vide DBR No.DIR.BC.14/04.02.002/2015-16 dated July 1, 2015 and updated from time to time.</u>
- (v) Loans by banks to NBFC-MFIs and other MFIs (Societies, Trusts, etc.) which are members of RBI recognised SRO for the sector, for on-lending to the MSME sector, borrowers being individuals and members of SHGs/ JLGs as per the conditions specified in paragraph 22 of these Master Directions (not applicable to RRBs, SFBs and UCBs)
- (vi) Loans to registered NBFCs (other than MFIs) for on-lending to micro and small enterprises up to Rs.20 lakh per borrower as per conditions specified in para 23 of these Master Directions (not applicable to RRBs, SFBs and UCBs)
- (vii) Overdraft to Pradhan Mantri Jan-Dhan Yojana (PMJDY) account holders as per limits and conditions prescribed by Department of Financial Services, Ministry of Finance from time to time, which shall be categorised as lending to Micro Enterprises.
- (viii) Outstanding deposits with SIDBI and MUDRA Ltd. on account of priority sector shortfall.

11. Export Credit

(i) Export credit includes pre-shipment and post-shipment export credit (excluding off-balance sheet items) as defined in Master Circular on Rupee



/ Foreign Currency Export Credit and Customer Service to Exporters, issued vide DBR No.DIR.BC.14/04.02.002/2015-16 dated July 1, 2015 and updated from time to time.

- (ii) Export credit to agriculture and MSME shall be eligible for classification as PSL in the respective categories.
- (iii) Export Credit (other than that classified under agriculture and MSME) shall be eligible for classification as priority sector lending as per the following table:

Domestic banks/WoS of Foreign banks/SFBs/UCBs	Foreign banks with 20 branches and above	Foreign banks with less than 20 branches
Incremental export credit over	Incremental export credit	Export credit up to 32 per
corresponding date of the	over corresponding date	cent of ANBC or CEOBSE
preceding year, up to 2 per	of the preceding year, up	whichever is higher.
cent of ANBC or CEOBSE	to 2 percent of ANBC or	
whichever is higher, subject to	CEOBSE whichever is	
a sanctioned limit of up to ₹ 50	higher.	
crore per borrower.		

Note: The provisions of para 11 are not applicable to RRBs and LABs.

12. Education

Loans to individuals for educational purposes, including vocational courses, not exceeding ₹25 lakh will be considered as eligible for priority sector classification.

13. Housing

- **13.1.** Bank loans to Housing sector as per limits prescribed below are eligible for priority sector classification:
 - i. Loans to individuals for purchase/construction of a dwelling unit per family subject to the following limits:

(Amount in ₹ lakh)

Category	Loan Limit#	Maximum Cost of Dwelling Unit#
Centres with population of 50 lakh and above	50	63
Centres with population of 10 lakh and above but below 50 lakh	45	57
Centres with population below 10 lakh	35	44

#to be eligible, the loan to satisfy both the criteria



- **ii.** Housing loans to banks' own employees will not be eligible for classification under the priority sector.
- iii. Housing loans which are backed by long term bonds shall not be classified under priority sector, as they are exempted from inclusion in ANBC. Investments made by UCBs in bonds issued by NHB/HUDCO on or after April 1, 2007 shall not be eligible for classification under priority sector.
- **13.2.** Loans for repairs to damaged dwelling units shall be eligible for priority sector classification subject to the following limits:

(Amount in ₹ lakh)

Category	Loan Limit#	Maximum Cost of Dwelling Unit#
Centres with population of 50 lakh and above	15	63
Centres with population of 10 lakh and above but below 50 lakh	12	57
Centres with population below 10 lakh	10	44

#to be eligible, the loan to satisfy both the criteria

- **13.3.** Bank loans to any governmental agency for construction of dwelling units or for slum clearance and rehabilitation of slum dwellers subject to dwelling units with carpet area of not more than 60 sq.m.
- **13.4.** Bank loans for affordable housing projects using at least 50% of FAR/FSI for dwelling units with carpet area of not more than 60 sq.m.
- **13.5.** Outstanding deposits with NHB on account of priority sector shortfall

14. Social Infrastructure

Bank loans to social infrastructure sector as per limits prescribed below are eligible for priority sector classification.

14.1. Loans up to a limit of ₹8 crore per borrower for setting up schools, drinking water facilities and sanitation facilities including construction/refurbishment of household toilets and water improvements at household level, etc.



- 14.2. Loans up to a limit of ₹12 crore per borrower for building health care facilities in Tier II to Tier VI centres. In case of UCBs, the equivalent centres are those in Category 'D'5.
- 14.3. Loans (other than by RRBs, UCBs and SFBs) to MFIs extended for onlending to individuals and also to members of SHGs/JLGs for water and sanitation facilities subject to the criteria laid down in paragraph 22 of these Master Directions.

15. Renewable Energy

Bank loans up to a limit of ₹35 crore to borrowers for renewable energy-based power generators and for renewable energy based public utilities, viz., street lighting systems, remote village electrification etc., will be eligible for priority sector classification. For individual households, the loan limit will be ₹10 lakh per borrower.

16. Others

The following loans up to the prescribed limits are eligible for priority sector classification:

- i. Loans provided directly by banks to individuals and individual members of SHGs/JLGs satisfying the criteria as prescribed in <u>Master Direction on</u> <u>Regulatory Framework for Microfinance Loans Directions, dated March 14,</u> <u>2022</u>
- ii. Loans not exceeding ₹2.00 lakh provided by banks to SHG/JLG for activities other than agriculture or MSME, viz., loans for meeting social needs, construction or repair of house, construction of toilets or any viable common activity started by SHGs
- iii. Loans to distressed persons [other than distressed farmers indebted to non-institutional lenders] not exceeding ₹1.00 lakh per borrower to prepay their debt to non-institutional lenders

⁵ Annex -I of <u>Master Circular on Area of Operation</u>, <u>Branch Authorisation Policy</u>, <u>Opening/Up-gradation of Extension Counters</u>, <u>ATMs and Shifting/Splitting/Closure of Offices (DCBR.LS.(PCB) MC.No.16/07.01.000/2015-16 dated July 1, 2015)</u>



- iv. Loans sanctioned to State Sponsored Organisations for Scheduled Castes/ Scheduled Tribes for the specific purpose of purchase and supply of inputs and/or the marketing of the outputs of the beneficiaries of these organisations
- v. Loans up to ₹50 crore to Start-ups⁶, that are engaged in activities other than agriculture or MSME

17. Weaker Sections

17.1 Priority sector loans to the following borrowers will be considered as lending to Weaker Sections (overlapping category):

	,
(i)	Small and Marginal Farmers
(ii)	Artisans, village and cottage industries where individual credit limits do not
	exceed ₹2 lakh
(iii)	Beneficiaries under Government Sponsored Schemes such as National
	Rural Livelihood Mission (NRLM), National Urban Livelihood Mission
	(NULM) and Self Employment Scheme for Rehabilitation of Manual
	Scavengers (SRMS)
(iv)	Scheduled Castes and Scheduled Tribes
(v)	Beneficiaries of Differential Rate of Interest (DRI) scheme
(vi)	Self Help Groups/Joint Liability Groups
(vii)	Individuals and individual members of SHGs/JLGs, satisfying criteria as
	prescribed in Master Direction on Regulatory Framework for Microfinance Loans
	Directions, dated March 14, 2022
(viii)	Individual women beneficiaries up to ₹2 lakh per borrower (the limit of '₹2 lakh
	per borrower' is not applicable to UCBs)
(ix)	Distressed farmers indebted to non-institutional lenders
(x)	Distressed persons other than farmers, with loan amount not exceeding ₹1
	lakh per borrower to prepay their debt to non-institutional lenders
(xi)	Persons with disabilities
(xii)	Transgenders
(xiii)	Minority communities as may be notified by Government of India from time
	to time.

17.2 Overdraft availed by PMJDY account holders as per limits and conditions prescribed by Department of Financial Services, Ministry of Finance from time to time may be classified under loans to Weaker Sections.

⁶ As per definition of Ministry of Commerce and Industry, Govt. of India



17.3 In States, where one of the minority communities notified is, in fact, in majority, item (xiii) will cover only the other notified minorities. These States/Union Territories are Punjab, Meghalaya, Mizoram, Nagaland, Lakshadweep and Jammu & Kashmir.

CHAPTER IV MISCELLANEOUS

18. Investments by banks in Securitisation Notes

Investments by banks in 'Securitisation Notes', representing loans to various priority sector categories, except 'others' category, are eligible for classification under the respective categories depending on the underlying assets, subject to the following conditions:

- (i) The assets are originated by banks and financial institutions and are eligible to be classified as priority sector advances prior to securitisation and fulfil the Reserve Bank of India guidelines on 'Securitisation of Standard Assets' issued vide <u>Master Directions DOR.STR.REC.53/21.04.177/2021-22 dated</u> September 24, 2021 as updated from time to time.
- (ii) Investment by banks in securitisation notes with loans against gold jewellery originated by NBFCs as underlying, are not eligible for priority sector status.

Note: The provisions of para 18 are not applicable to RRBs and UCBs

19. Transfer of Assets through Direct Assignment/Outright purchase

Assignment/outright purchase of pool of assets by banks representing loans under various priority sector categories, except the 'others' category, will be eligible for classification under the respective categories, subject to the following conditions:

(i) The assets are originated by banks and financial institutions and are eligible to be classified as priority sector advances prior to the purchase and fulfil the Reserve Bank of India guidelines on 'Transfer of Loan Exposures' issued vide <u>Master Directions DOR.STR.REC.51/21.04.048/ 2021-22 dated</u> September 24, 2021 as updated from time to time.



- (ii) Banks shall report the outstanding amount actually disbursed to priority sector borrowers and not the premium embedded amount paid to the seller.
- (iii) Loans against gold jewellery acquired by banks from NBFCs are not eligible for priority sector status.

Note: The provisions of para 19 are not applicable to RRBs and UCBs.

20. Inter Bank Participation Certificates (IBPCs)

- (i) IBPCs bought by banks, on a risk sharing basis, are eligible for classification under the respective priority sector categories, provided the underlying assets are eligible to be classified under the respective categories and the banks fulfil the Reserve Bank of India guidelines on IBPCs issued vide <u>circular DBOD.No.BP.BC.57/62-88 dated December 31, 1988</u> and updated from time to time.
- (ii) IBPCs bought by banks on risk sharing basis relating to 'Export Credit' as per Para 11, shall be classified from purchasing bank's perspective for priority sector categorization. However, in such a scenario, the issuing bank shall certify that the underlying asset is 'Export Credit', in addition to the due diligence required to be undertaken by the issuing and the purchasing banks as per guidelines in this regard.

Note: The provisions of para 20 are not applicable to UCBs.

21. Priority Sector Lending Certificates (PSLCs)

Banks are permitted to purchase/sell PSLCs in terms of Reserve Bank of India guidelines on Priority Sector Lending Certificates issued vide <u>Circular FIDD.CO.Plan.BC.23/04.09.001/2015-16 dated April 7, 2016</u> read with <u>Circular FIDD.CO.PSD.BC.No.12/04.09.001/2024-25 dated March 24, 2025</u>. The net nominal value of the PSLCs issued and purchased will be eligible for classification under the respective priority sector categories provided the underlying assets originated by banks are eligible to be classified as priority sector advances. SFBs shall further be guided by the terms and conditions specified in Para 1.9 of DBR



<u>circular No. DBR.NBD.26/16.13.218/2016-17 dated October 6, 2016</u> on credit risk transfer and portfolio sales/purchases.

22. Bank loans to MFIs (NBFC-MFIs, Societies, Trusts, etc.) for On-Lending

Loans disbursed by banks to MFIs under para 22 (i) and 22 (ii) below are eligible for categorisation as priority sector advances under respective categories viz., Agriculture, MSME, Social Infrastructure and Others, provided the MFIs adhere to the conditions prescribed in Chapter II (xx) and Chapter VIII of Master Directions DNBR PD.007/03.10.119/2016-17 and Chapter II (xx) and Chapter IX of Master Directions DNBR PD.008/03.10.119/ 2016-17 dated September 1, 2016, as updated from time to time.

- (i) Loans by banks other than SFBs to registered NBFC-MFIs and other MFIs (Societies, Trusts, etc.) which are members of RBI recognised Self-Regulatory Organisation (SRO) for the sector, for on-lending to individuals and also to members of SHGs/JLGs
- (ii) Loans by SFBs to registered NBFC-MFIs and other MFIs (Societies, Trusts, etc.) which are members of RBI recognised SRO of the sector, and which have a 'gross loan portfolio' (GLP) of up to ₹500 crore as on March 31 of the previous year, for the purpose of on-lending to individuals⁷. In case the GLP of the NBFC-MFIs/other MFIs exceeds the stipulated limit at a later date, all priority sector loans created prior to exceeding the GLP limit will continue to be classified by the SFBs as PSL till repayment/maturity, whichever is earlier. Bank credit as above, up to an overall limit of 10% of an individual bank's total priority sector lending of the previous financial year, is eligible for PSL classification. Banks shall determine adherence to the prescribed cap by averaging the eligible portfolio under onlending mechanism across four quarters of the current financial year.

Note: The provisions of para 22 are not applicable to RRBs, UCBs and LABs.

⁷ With effect from May 5, 2021



23. Bank loans to NBFCs for On-Lending

Bank credit to registered NBFCs (other than MFIs) for on-lending will be eligible for classification as priority sector lending under the respective categories subject to the following conditions:

- (i) Agriculture: Up to ₹10 lakh per borrower in respect of 'term lending' component under Agriculture
- (ii) Micro & Small enterprises: Up to ₹20 lakh per borrower

provided banks maintain disaggregated data of such loans in the portfolio.

Note: The provisions of para 23 are not applicable to RRBs, UCBs, SFBs and LABs.

24. Bank loans to HFCs for On-Lending

Bank credit to Housing Finance Companies (HFCs), approved by NHB for their refinance, for on-lending for the purpose of purchase/construction/reconstruction of individual dwelling units or for slum clearance and rehabilitation of slum dwellers, subject to an aggregate loan limit of ₹20 lakh per borrower under 'Housing' category. Banks shall maintain necessary borrower-wise details of the underlying portfolio.

Note: The provisions of para 24 are not applicable to RRBs, SFBs and LABs.

25. Cap on On-Lending

Bank credit to NBFCs (including HFCs) for on-lending as applicable in para 23 and 24 above, will be eligible for PSL classification up to an overall limit of 5% of individual bank's total priority sector lending of the previous financial year. Banks shall determine adherence to the prescribed cap by averaging the eligible portfolio under on-lending mechanism across four quarters of the current financial year.

26. Co-lending by Banks and NBFCs to priority sector

Scheduled Commercial Banks are permitted to co-lend with registered Non-Banking Financial Companies (including Housing Finance Companies) for lending to the priority sector as per guidelines issued vide circular FIDD.CO.Plan.BC.No.8/04.09.01/2020-21 dated November 5, 2020. Loans



extended as per guidelines on co-origination, issued vide <u>circular No. FIDD.CO.Plan.BC/08/04.09.01/2018-19 dated September 21, 2018</u>, would continue to be eligible for priority sector classification till repayment/maturity whichever is earlier.

Note: The provisions of para 26 are not applicable to RRBs, UCBs, SFBs and LABs.

27. PSL eligibility for COVID-19 measures

Outstanding loans extended under policy measures to mitigate the financial impact of COVID-19, as detailed in <u>Annex-IV</u>, shall be eligible for classification as priority sector lending.

28. Monitoring of Priority Sector Lending Targets

- (i) To ensure continuous flow of credit to priority sectors, the compliance of banks will be monitored on a calendar quarter basis.
- (ii) The data on priority sector advances shall be furnished by banks at <u>quarterly</u> and <u>annual</u> intervals as per the respective reporting format, within fifteen days and one month, respectively from the end of each quarter and financial year.
- (iii) In respect of RRBs, the data on priority sector advances, in the above format, shall be furnished to NABARD at quarterly and annual intervals.
- **(iv)** UCBs shall be guided by <u>Master Direction Reserve Bank of India (Filing of Supervisory Returns) Directions 2024 dated February 27, 2024</u>, as updated from time to time, as regards submission of data on priority sector advances.

29. Non-achievement of Priority Sector Targets

(i) All banks (excluding UCBs under all-inclusive directions) reporting shortfall in priority sector lending vis-à-vis the prescribed target/sub-targets shall be allocated amounts for contribution to the Rural Infrastructure Development Fund (RIDF) and other funds with NABARD/NHB/SIDBI/MUDRA Ltd., as decided by the Reserve Bank from time to time. Further, the terms and conditions of the funds shall be as decided by Reserve Bank of India.



- (ii) While computing priority sector target achievement, shortfall/excess lending for each quarter will be monitored separately. A simple average of all quarters will be arrived at and considered for computation of overall shortfall/excess at the end of the year. The same method will be followed for calculating the achievement of priority sector sub-targets. (Illustration given in Annex V).
- (iii) The interest rates payable to banks for their contribution to RIDF and other funds shall be as follows:

S. No.	Shortfall in overall priority sector lending target	Deposit Rates
1	Less than 5 percentage points	Bank Rate minus 2 percentage points
2	5 and above, but less than 10 percentage points	Bank Rate minus 3 percentage points
3	10 percentage points and above	Bank Rate minus 4 percentage points

Further, in case of no shortfall in overall PSL target but shortfall in any subtarget, interest rate of Bank Rate minus 2 percentage points will apply.

- (iv) The mis-classifications in PSL, if any, identified by the Reserve Bank's Department of Supervision (DoS) (NABARD in respect of RRBs) will be adjusted from the PSL achievement of the relevant year, to which the amount of misclassification pertains, and shortfall will be allocated to various funds in the subsequent years.
- (v) Non-achievement of priority sector targets and sub-targets will be taken into account while granting regulatory clearances/approvals for various purposes.

30. Common guidelines for Priority Sector Loans

Banks shall also comply with the following common guidelines for all categories of priority sector advances.

- (i) Rate of interest: The rates of interest charged on loans shall be in accordance with the <u>Master Direction – Reserve Bank of India (Interest Rate on Advances) Directions</u>, 2016, as amended from time to time.
- (ii) Service charges: No loan related and *ad hoc* service charges/inspection charges shall be levied on priority sector loans up to ₹50,000. In the case of



eligible priority sector loans to SHGs/JLGs, this limit will be applicable per member and not to the group as a whole.

- (iii) Record of Receipt, Sanction/Rejection/Disbursement: Record shall be maintained by the bank of the date of receipt, sanction, disbursement, rejection with reasons thereof, etc.
- (iv) Acknowledgement of loan applications: Banks shall provide acknowledgement of receipt of applications for priority sector loans. Bank Boards shall prescribe the time limit within which the bank communicates its decision in writing to the applicants.
- (v) Banks shall ensure that loans categorised as priority sector lending are granted for approved purposes and the end use is monitored, by putting in place proper internal systems and controls.
- (vi) Each priority sector loan shall be classified only in any one of the eight identified categories specified in para 5 of these Master Directions.

~*~*~*~*~*~



State	District name
Andaman & Nicobar Islands	South Andaman
Andhra Pradesh	Bapatla
Andhra Pradesh	Dr. B.R. Ambedkar Konaseema
Andhra Pradesh	East Godavari
Andhra Pradesh	Eluru
Andhra Pradesh	Guntur
Andhra Pradesh	Kakinada
Andhra Pradesh	Krishna
Andhra Pradesh	NTR
Andhra Pradesh	Palnadu
Andhra Pradesh	Prakasam
Andhra Pradesh	Sri Potti Sriramulu Nellore
Andhra Pradesh	Tirupati
Andhra Pradesh	Visakhapatnam
Andhra Pradesh	West Godavari
Andhra Pradesh	Y.S.R.
Arunachal Pradesh	Papumpare
Assam	Kamrup Metropolitan
Bihar	Patna
Chandigarh	Chandigarh
Chhattisgarh	Bilaspur
Chhattisgarh	Raipur
Dadra and Nagar Haveli and Daman	
	Dadra & Nagar Haveli
	Daman
	North Goa
	South Goa
	Ahmedabad
	Bharuch
•	Gandhinagar
•	Jamnagar
•	Kachchh
	Mahesana
•	Morbi
•	Porbandar
•	Rajkot
•	Surat
•	Vadodara
	Valsad
•	Ambala
	Faridabad
	Fatehabad
Haryana	Gurugram
	Andaman & Nicobar Islands Andhra Pradesh Assam Bihar Chandigarh Chandigarh Chhattisgarh Chhattisgarh Dadra and Nagar Haveli and Daman and Diu Dadra and Nagar Haveli and Daman and Diu Goa Goa Gujarat



SI.No	State	District name
43	Haryana	Hisar
44	Haryana	Jhajjar
45	Haryana	Jind
46	Haryana	Kaithal
47	Haryana	Karnal
48	Haryana	Kurukshetra
49	Haryana	Panchkula
50	Haryana	Panipat
51	Haryana	Rewari
52	Haryana	Rohtak
53	Haryana	Sirsa
54	Haryana	Sonipat
55	Haryana	Yamunanagar
56	Himachal Pradesh	Kulu
57	Himachal Pradesh	Shimla
58	Himachal Pradesh	Sirmaur
59	Himachal Pradesh	Solan
60	Jammu and Kashmir	Jammu
61	Jammu and Kashmir	Pulwama
62	Jammu and Kashmir	Shopian
63	Jammu and Kashmir	Srinagar
64	Jharkhand	Ranchi
65	Karnataka	Bengaluru Rural
66	Karnataka	Bengaluru Urban
67	Karnataka	Chikkamagaluru
68	Karnataka	Dakshin Kannad
69	Karnataka	Dharwad
70	Karnataka	Hassan
71	Karnataka	Kodagu
72	Karnataka	Mysuru
73	Karnataka	Ramanagara
74	Karnataka	Shivamogga
75	Karnataka	Udipi
76	Kerala	Alapuzha
77	Kerala	Ernakulam
78	Kerala	Idukki
79	Kerala	Kannur
80	Kerala	Kasaragod
81	Kerala	Kollam
82	Kerala	Kottayam
83	Kerala	Kozhikode
84	Kerala	Palakkad
85	Kerala	Pathanamthitta



SI.No	State	District name	
86	Kerala	Thiruvananthapuram	
87	Kerala	Thrissur	
88	Kerala	Wayanad	
89	Ladakh	Leh Ladakh	
90	Madhya Pradesh	Bhopal	
91	Madhya Pradesh	East Nimar	
92	Madhya Pradesh	Gwalior	
93	Madhya Pradesh	Harda	
94	Madhya Pradesh	Indore	
95	Madhya Pradesh	Jabalpur	
96	Madhya Pradesh	Narmadapuram	
97	Madhya Pradesh	Ratlam	
98	Madhya Pradesh	Ujjain	
99	Maharashtra	Chhatrapati Sambhajinagar	
100	Maharashtra	Kolhapur	
101	Maharashtra	Mumbai	
102	Maharashtra	Mumbai Suburban	
103	Maharashtra	Nagpur	
104	Maharashtra	Nasik	
105	Maharashtra	Pune	
106	Maharashtra	Raigad	
107	Maharashtra	Thane	
108	NCT of Delhi	Central Delhi	
109	NCT of Delhi	East Delhi	
110	NCT of Delhi	New Delhi	
111	NCT of Delhi	North Delhi	
112	NCT of Delhi	Shahdara	
113	NCT of Delhi	South Delhi	
114	NCT of Delhi	South-East Delhi	
115	NCT of Delhi	West Delhi	
116	Odisha	Khurda	
117	Puducherry	Karaikal	
118	Puducherry	Mahe	
119	Puducherry	Puducherry	
120	Puducherry	Yanam	
121	Punjab	Amritsar	
122	Punjab	Barnala	
123	Punjab	Bathinda	
124	Punjab	Faridkot	
125	Punjab	Fatehgarh Sahib	
126	Punjab	Fazilka	
127	Punjab	Jalandhar	
128	Punjab	Kapurthala	



SI.No	State	District name	
129	Punjab	Ludhiana	
130	Punjab	Mansa	
131	Punjab	Moga	
132	Punjab	Muktsar	
133	Punjab	Patiala	
134	Punjab	Sahibzada Ajit Singh Nagar	
135	Punjab	Sangrur	
136	Rajasthan	Ajmer	
137	Rajasthan	Bhilwara	
138	Rajasthan	Bikaner	
139	Rajasthan	Ganganagar	
140	Rajasthan	Hanumangarh	
141	Rajasthan	Jaipur	
142	Rajasthan	Jodhpur	
143	Rajasthan	Kota	
144	Rajasthan	Neem Ka Thana	
145	Tamil Nadu	Ariyalur	
146	Tamil Nadu	Chengalpattu	
147	Tamil Nadu	Chennai	
148	Tamil Nadu	Coimbatore	
149	Tamil Nadu	Cuddalore	
150	Tamil Nadu	Dharmapuri	
151	Tamil Nadu	Dindigul	
152	Tamil Nadu	Erode	
153	Tamil Nadu	Kallakurichi	
154	Tamil Nadu	Kanyakumari	
155	Tamil Nadu	Karur	
156	Tamil Nadu	Krishnagiri	
157	Tamil Nadu	Madurai	
158	Tamil Nadu	Mayiladuthurai	
159	Tamil Nadu	Namakkal	
160	Tamil Nadu	Nilgiris	
161	Tamil Nadu	Perambalur	
162	Tamil Nadu	Pudukkottai	
163	Tamil Nadu	Ramanathapuram	
164	Tamil Nadu	Ranipet	
165	Tamil Nadu	Salem	
166	Tamil Nadu	Sivaganga	
167	Tamil Nadu	Tenkasi	
168	Tamil Nadu	Thanjavur	
169	Tamil Nadu	Theni	
170	Tamil Nadu	Thiruvallur	
171	Tamil Nadu	Thiruvarur	



SI.No	State	District name
172	Tamil Nadu	Tiruchirapalli
173	Tamil Nadu	Tirunelvali
174	Tamil Nadu	Tiruppur
175	Tamil Nadu	Tiruvannamalai
176	Tamil Nadu	Toothukudi
177	Tamil Nadu	Virudhunagar
178	Telangana	Hanumakonda
179	Telangana	Hyderabad
180	Telangana	Jangaon
181	Telangana	Medchal-Malkajgiri
182	Telangana	Rangareddi
183	Telangana	Sangareddy
184	Telangana	Suryapet
185	Uttar Pradesh	Agra
186	Uttar Pradesh	Gautam Buddha Nagar
187	Uttar Pradesh	Ghaziabad
188	Uttar Pradesh	Kanpur Nagar
189	Uttar Pradesh	Lucknow
190	Uttar Pradesh	Meerut
191	Uttarakhand	Dehra Dun
192	Uttarakhand	Haridwar
193	Uttarakhand	Nainital
194	Uttarakhand	Udham Singh Nagar
195	West Bengal	Alipurduar
196	West Bengal	Darjiling
197	West Bengal	Kalimpong
198	West Bengal	Kolkata



SI.No	State District name		
1	Andaman & Nicobar Islands	Nicobar	
2	Andhra Pradesh	Alluri Sitharama Raju	
3	Arunachal Pradesh	Anjaw	
4	Arunachal Pradesh	Chunglang	
5	Arunachal Pradesh	East Kameng	
6	Arunachal Pradesh	East Siang	
7	Arunachal Pradesh	Kamle	
8	Arunachal Pradesh	Kra Daadi	
9	Arunachal Pradesh	Kurung Kumey	
10	Arunachal Pradesh	Leparada	
11	Arunachal Pradesh	Lohit	
12	Arunachal Pradesh	Longding	
13	Arunachal Pradesh	Lower Dibang Valley	
14	Arunachal Pradesh	Lower Siang	
15	Arunachal Pradesh	Lower Subansiri	
16	Arunachal Pradesh	Namsai	
17	Arunachal Pradesh	Pakke Kessang	
18	Arunachal Pradesh	Shi-Yomi	
19	Arunachal Pradesh	Siang	
20	Arunachal Pradesh	Tawang	
21	Arunachal Pradesh	Tirap	
22	Arunachal Pradesh	Upper Siang	
23	Arunachal Pradesh	Upper Subansiri	
24	Arunachal Pradesh	West Siang	
25	Assam	Bajali	
26	Assam	Baksa	
27	Assam	Charaideo	
28	Assam	Chirang	
29	Assam	Dhemaji	
30	Assam	Dhubri	
31	Assam	Dima Hasao	
32	Assam	Goalpara	
33	Assam	Hailakandi	
34	Assam	Hojai	
35	Assam	Karbi Anglong	
36	Assam	Karimganj	
37	Assam	Kokrajhar	
38	Assam	Majuli	
39	Assam	Morigaon	
	Assam	Nagaon	
41	Assam	South Salmara-Mankachar	
42	Assam	Udalguri	
43	Assam	West Karbi Anglong	
	Bihar	Arwal	
	Bihar	Banka	
46	Bihar	Bhojpur	



17	Dibor	Duyor	
47	Bihar	Buxar	
48	Bihar Bihar	Gopalganj	
49		Jamui	
50	Bihar	Jehanabad	
51	Bihar	Kaimur	
52	Bihar	Khagaria	
53	Bihar	Lakhisarai	
54	Bihar	Madhepura Madhubani	
55	Bihar		
56	Bihar	Munger	
57	Bihar	Nalanda	
58	Bihar	Nawada	
59	Bihar	Paschimi Champaran	
60	Bihar	Saran	
61	Bihar	Sheikhpura	
62	Bihar	Sheohar	
63	Bihar	Sitamarhi	
64	Bihar	Siwan	
65	Bihar	Supaul	
66	Chhattisgarh	Balrampur	
67	Chhattisgarh	Dakshin Bastar Dantewada	
68	Chhattisgarh	Gariyaband	
69	Chhattisgarh	Gaurela-Pendra-Marwahi	
70	Chhattisgarh	Jashpur	
71	Chhattisgarh	Khairagarh-Chhuikhadan-Gandai	
72	Chhattisgarh	Kondagaon	
73	Chhattisgarh	Koriya	
74	Chhattisgarh	Manendragarh-Chirmiri-Bharatpur	
75	Chhattisgarh	Mohla-Manpur-Ambagarh Chouki	
76	Chhattisgarh	Narayanpur	
77	Chhattisgarh	Sakti	
78	Chhattiagarh	Sarangarh-Bilaigarh	
79	Chhattiagarh	Sukma	
80	Chhattisgarh	Surajpur	
81	Chhattisgarh	Surguja	
82	Gujarat	Dangs	
83	Haryana	Nuh	
84	Jharkhand	Chatra	
85	Jharkhand	Dumka	
86	Jharkhand	Garhwa	
87	Jharkhand	Godda	
88	Jharkhand	Gumla	
89	Jharkhand	Jamtara	
90	Jharkhand	Khunti	
91	Jharkhand	Latehar	
92	Jharkhand	Palamau	
93	Jharkhand	Sahebganj	



94	Jharkhand	Cimdogo	
		Simdega	
95	Madhya Pradesh	Alirajpur	
96	Madhya Pradesh	Anuppur	
97	Madhya Pradesh	Bhind	
98	Madhya Pradesh	Dindori	
99	Madhya Pradesh	Niwari	
100	Madhya Pradesh	Panna	
101	Madhya Pradesh	Sidhi	
102	Madhya Pradesh	Tikamgarh	
103	Madhya Pradesh	Umaria	
104	Maharashtra	Gadchiroli	
105	Manipur	Bishenpur	
106	Manipur	Chandel	
107	Manipur	Churachandpur	
108	Manipur	Imphal East	
109	Manipur	Jiribam	
110	Manipur	Kakching	
111	Manipur	Kamjong	
112	Manipur	Kangpokpi	
113	Manipur	Noney	
114	Manipur	Pherzawal	
115	Manipur	Senapati	
116	Manipur	Tamenglong	
117	Manipur	Tengnoupal	
118	Manipur	Thoubal	
119	Manipur	Ukhrul	
120	Meghalaya	East Garo Hills	
121	Meghalaya	East Jaintia Hills	
122	Meghalaya	Eastern West Khasi Hills	
123	Meghalaya	North Garo Hills	
124	Meghalaya	South Garo Hills	
125	Meghalaya	South West Garo Hills	
126	Meghalaya	South West Khasi Hills	
127	Meghalaya	West Garo Hills	
128	Meghalaya	West Jaintia Hills	
129	Meghalaya	West Khasi Hills	
130	Mizoram	Champhai	
131	Mizoram	Hnahthial	
132	Mizoram	Kolasib	
133	Mizoram	Lawngtlai	
134	Mizoram	Lunglei	
135	Mizoram	Mamit	
136	Mizoram	Saitual	
137	Mizoram	Serchhip	
138	Mizoram	Siaha	
139		Chumoukedima	
	Nagaland		
140	Nagaland	Kiphire	



4.44	Nogologi	Longlong	
141	Nagaland	Longleng	
142	Nagaland	Mokokchung	
143	Nagaland	Mon Nii Jond	
144	Nagaland	Niuland	
145	Nagaland	Noklak	
146	Nagaland	Peren	
147	Nagaland	Phek	
148	Nagaland	Shamator	
149	Nagaland	Tseminyu	
150	Nagaland	Tuensang	
151	Nagaland	Wokha	
152	Nagaland	Zunheboto	
153	NCT of Delhi	North-East Delhi	
154	Odisha	Malkangiri	
155	Odisha	Nawrangpur	
156	Rajasthan	Deeg	
157	Rajasthan	Gangapurcity	
158	Rajasthan	Jodhpur Rural	
159	Rajasthan	Salumber	
160	Rajasthan	Sanchore	
161	Sikkim	Gyalshing	
162	Sikkim	Soreng	
163	Telangana	Adilabad	
164	Tripura	Dhalai	
165	Tripura	Gomati	
166	Tripura	Khowai	
167	Tripura	North Tripura	
168	Tripura	Sepahijala	
169	Uttar Pradesh	Amroha	
170		Azamgarh	
171	Uttar Pradesh	Ballia	
172	Uttar Pradesh	Balrampur	
173	Uttar Pradesh	Banda	
174	Uttar Pradesh	Basti	
175	Uttar Pradesh	Chitrakoot	
176	Uttar Pradesh	Farrukhabad	
177	Uttar Pradesh	Gonda	
178	Uttar Pradesh	Jaunpur	
179	Uttar Pradesh	Kanpur Dehat	
180	Uttar Pradesh	Kaushambi	
181	Uttar Pradesh	Kushi Nagar	
182	Uttar Pradesh	Maharajganj	
183	Uttar Pradesh	Mau	
184	Uttar Pradesh	Sant Kabir Nagar	
185	Uttar Pradesh	Shravasti	
186	Uttar Pradesh	Sidharthanagar	
187	Uttar Pradesh	Sitapur	



188	Uttar Pradesh	Sultanpur	
189	Uttar Pradesh	Unnao	
190	Uttarakhand	Bageshwar	
191	Uttarakhand	Chamoli	
192	Uttarakhand	Pithoragarh	
193	Uttarakhand	Rudraprayag	
194	Uttarakhand	Tehri Garhwal	
195	West Bengal	Jhargram	
196	West Bengal	Puruliya	





Indicative list of eligible activities under Agriculture Infrastructure and Ancillary activities

1) Agriculture infrastructure

- i) Loans for construction of storage facilities (warehouse, market yards, godowns and silos) including cold storage units/cold storage chains designed to store agriculture produce/products, irrespective of their location
- ii) Loans for soil conservation and watershed development
- iii) Loans for plant tissue culture and agri-biotechnology, seed production, production of bio-pesticides, bio-fertilizer, and vermi composting
- iv) Loans for construction of oil extraction/processing units for production of bio-fuels, their storage and distribution infrastructure along with loans to entrepreneurs for setting up Compressed Bio Gas (CBG) plants

2) Ancillary activities

- (i) Loans for setting up of Agri-clinics and Agri-business centres
- (ii) Loans to Custom Service Units managed by individuals, institutions or organizations who maintain a fleet of tractors, bulldozers, well-boring equipment, threshers, combines, etc., and undertake farm work for farmers on contract basis
- (iii) Loans to Primary Agricultural Credit Societies (PACS), Farmers' Service Societies (FSS) and Large-sized Adivasi Multi-Purpose Societies (LAMPS) for on-lending to agriculture
- (iv) Loans sanctioned by banks to MFIs for on-lending to agriculture sector as per the conditions specified in paragraph 22 of these Master Directions
- (v) Loans sanctioned by banks to registered NBFCs (other than MFIs) as per conditions specified in paragraph 23 of these Master Directions



Indicative list of Permissible Activities under Food Processing Sector as shared by Ministry of Food Processing Industries (MoFPI)

- 1. Cleaning, Air Cooling (Field Heat Removal), Sorting, Grading/Sizing, Packaging, Warehousing, Distribution of Fruits & Vegetables etc.
- 2. Transportation including in refrigerated van/Cold Chain infrastructure system Packaging and storage including techniques like Silo, Hermetic storage; pest management.
- 3. Storage at low temperature/Cold Storage/Modified/Controlled Atmosphere packaging, Refrigeration/Chilling etc.
- 4. Primary and/or Minimal Processing of F&V: Blanching (Vegetables), Peeling, Cutting, Storage, Distribution at Low temperature, vacuum packaging etc.
- 5. Sun Drying and Mechanical Drying: Solar Drying, Hot air drying, Dehydration, hybrid drying, fluidized bed drying, refractive window drying, drum drying, radio frequency drying, Lyophilisation (Freeze Drying), Vacuum Drying, Spray Drying, De-hydro-freezing etc.
- 6. Preservation through various methods; both traditional and modern.
- 7. Frozen Products: Individually Quick Frozen (10F) of Fruit, Vegetables, Meat, Fish, Sea Foods etc.
- 8. Milk and Milk products processing, including their transportation, packaging and storage.
- 9. Canning of Fruit, Vegetables including Mushrooms, Meat, Fish, crustaceans, molluscs, other Sea Foods etc.
- 10. Milling Grains, Legumes & Pulses, Preparation of their by-products such as Bran Oil, Cattle Feed/Poultry feed etc.
- 11. Processing of F&V into different products such as juices, concentrates, sauces, jam, jellies, marmalades, Chips, Flakes, Powders etc.
- 12. Processing of Grains & Pulses, Fish, Meat, Poultry, Sea Foods, Egg etc. into their different products including extruded, popped, puffed and flaked products and their packaging and storage including fumigation, Smoking etc.
- 13. Oil seed Extraction- Rendering, Pressing, Hydrogenation, Refining with Extraction, Filling/packaging etc.



- 14. Spices, Seasoning and Condiments Grinding, Crushing, Milling, Sieving, Mixing, Blending, Roasting, Packaging, Storage, Distribution.
- 15. Production of fermented Products and Alcoholic- Wines, Vinegar, Milk products, Prebiotics, Probiotics etc.
- 16. Production of beverages Juices, RTS, Nectar, Squash, Cordial, Syrups/Sherbets, Soups, Carbonated Beverages etc.
- 17. Production of Cocoa, Coffee, Chicory and Tea Products; including Cocoa Butter, Cocoa Powder, Chocolates, wafers etc.
- 18. Production of Bakery and Confectionary Products Biscuits, Bread, Cakes, Cookies, Toffee etc.
- 19. Production of Jaggery, Sugar, Khandasari etc from Sugarcane, Beet, Palm etc.
- 20. Production of apiary products (honey processing; both natural and artificial honey).
- 21. Production of Starch and Starch Products Sago, Tapioca, Corn, Noodles, Macroni, Vermicelli etc,
- 22. Slaughtering of animals/ruminants/birds etc. and their processing.
- 23. Nuts Processing; coconut-based product processing such as water, nuts etc.
- 24. Processing of other products such as Instant Mixes, Ready to Eat (RTE) retortbased products, ready to cook and Beverages etc.
- 25. Nutraceutical products/functional foods/fortified food/enriched food preparation.
- 26. Production of Organic food products.
- 27. Processing of algal and fungal products (eg Spirulina, Mushrooms etc), including packaging and enhancement of shelf life.
- 28. Processing plantation crops, packaging, storage and enhancement of shelf life.
- 29. Production of food grade packaging material such as laminates, tetra packs, bottles, tin containers etc.



COVID-19 measures - PSL treatment

To mitigate the financial impact of COVID-19 related disruptions, RBI had taken several policy measures to ease the flow of credit to needy segments. Priority sector classification shall be available to outstanding credit extended under the measures specified below:

- (i) In terms of press release: 2021-2022/177 dated May 7, 2021, an on-tap liquidity window of ₹50,000 crore with tenors of up to three years at the repo rate till March 31, 2022 was opened to boost provision of immediate liquidity for ramping up COVID-related healthcare infrastructure and services in the country. Banks were expected to create a COVID loan book under the scheme. Banks were advised to deliver these loans to borrowers directly or through intermediary financial entities regulated by the RBI. These loans will continue to be classified as priority sector lending till repayment or maturity, whichever is earlier. Banks which deployed their own resources without availing funds from the RBI under the scheme for lending to the specified segments mentioned above, are also eligible for the incentives stipulated as above.
- (ii) In terms of press release: 2021-2022/323 dated June 4, 2021, a separate liquidity window of ₹15,000 crore with tenors of up to three years at the reporate till March 31, 2022 was opened for certain contact-intensive sectors i.e., hotels and restaurants; tourism travel agents, tour operators and adventure/heritage facilities; aviation ancillary services ground handling and supply chain; and other services that include private bus operators, car repair services, rent-a-car service providers, event/conference organisers, spaclinics, and beauty parlours/saloons. Banks were expected to create a separate COVID loan book under the scheme. Banks desirous of deploying their own resources without availing funds from the RBI under the scheme for lending to the specified segments mentioned above, were also eligible for this incentive.



Priority Sector achievement - Calculation of shortfall/excess

Illustration:

Tables No.1 and 2 below illustrate the method followed for computation of shortfall/excess in priority sector target achievement at the end of the financial year under the revised PSL guidelines.

	(Table 1)				
			Amou	ınt in ₹ crore	
Quarter	PSL targets	Priority Sector	Adjustments for weightage on	Shortfall/	
ended	(A)	Amount	incremental credit to identified	Excess	
		Outstanding	districts as per para 8 of MD	(B)+(C)-(A)	
		(B)	(C)		
June	329615	316938	1625	-11052	
September	308826	311945	-810	2309	
December	317694	319291	-819	778	
March	324560	321347	2925	-288	
Total	1280695	1269521	2921	-8253	
Average	320174	317380	730	-2063	

	(Table 2)				
		·	Amo	ount in ₹ crore	
Quarter	PSL	Priority Sector	Adjustments for weightage on	Shortfall/	
ended	targets	Amount	incremental credit to identified	Excess	
	(A)	Outstanding	districts as per para 8 of MD	(B)+(C)-(A)	
		(B)	(C)		
June	329615	327967	1500	-148	
September	308826	312378	-729	2823	
December	317694	327225	975	10506	
March	324560	321315	-765	-4010	
Total	1280695	1288885	981	9171	
Average	320174	322221	245	2293	

In the example given in Table - 1, the bank has overall shortfall of $\ref{2063}$ crore at the end of the financial year. In Table - 2, the bank has overall excess of $\ref{2293}$ crore at the end of the financial year.

The adjustments due to weightage on incremental credit in identified districts as per para 8, will be as per the data submitted by banks in the Automated Data Extraction Project (ADEPT).

The same method will be followed for calculating the achievement of quarterly and yearly priority sector sub-targets.



Note: The computation of priority sector targets/sub-targets achievement will be based on the ANBC or Credit Equivalent Amount of Off-Balance Sheet Exposures, whichever is higher, as at the corresponding date of the preceding year.



List of Circulars Consolidated

Sr. #	Circular No.	Date	Subject
1	FIDD.CO.PSD.BC.No.12/04.	March 24, 2025	Priority Sector Lending
2	09.001/2024-25	March 24 2025	Certificates Review of Priority Sector
2	DOR.CRE.REC. 69/07.10.002/2024-25	March 24, 2025	Review of Priority Sector Lending (PSL) Target – Urban
	00/01:10:002/2021/20		Co-operative Banks (UCBs)
3	FIDD.CO.PSD.BC.No.7	June 21, 2024	Priority Sector Lending -
	<u>/04.09.01/2024-25</u>		Amendments to the Master
4	DOR.CRE.REC.18/07.10.00	June 8, 2023	Directions Priority Sector Lending (PSL)
-	2/2023-24	0011C 0, 2020	targets/sub-targets and
			contribution against shortfall in
			achievement of PSL targets –
			Primary (Urban) Co-operative
			Banks (UCBs) - Extension of time
5	CO.FIDD.PCD.No.S725/	August 11, 2022	Priority Sector Lending (PSL)-
	04.09.001/2022-23		Target for Non-Corporate
	FIDD CO Dies DC No F/04 0	May 12, 2022	Farmers FY2022-23
6	FIDD.CO.Plan.BC.No.5/04.0 9.001/2022-23	May 13, 2022	Lending by Commercial Banks to NBFCs and Small Finance
	3.00 172022 20		Banks (SFBs) to NBFC-MFIs,
			for the purpose of on-lending to
		0	priority sectors
7	FIDD.CO.Plan.BC.No.15/04. 09.01/2021-22	October 8, 2021	Priority Sector Lending- Banks' lending to NBFCs for on-
	03.01/2021-22		lending – Extension of facility
8	CO.FIDD.PCD.No.S414/04-	August 17, 2021	Priority Sector Lending (PSL) -
	<u>09-001/2021-22</u>		Target for Non-Corporate
9	FIDD.CO.Plan.BC.No.10/04.	May 5, 2021	Farmers FY2021-22 Priority Sector Lending (PSL) -
9	09.01/2021-22	Iviay 5, 2021	On-lending by Small Finance
	33.6 7.202 7.22		Banks (SFBs) to NBFC-MFIs
10	FIDD.CO.Plan.BC.No.7/04.0	April 7, 2021	Priority Sector Lending (PSL) –
	9.01/2021-22		Increase in limits for bank
			lending against Negotiable Warehouse Receipts (NWRs) /
			electronic Negotiable
			Warehouse Receipts (eNWRs)
11	FIDD.CO.Plan.BC.No.8/04.0	April 7, 2021	Priority Sector Lending (PSL) -
	9.01/2021-22		Lending by banks to NBFCs for On-Lending
12	CO.FIDD.PCD.No.S7850/04-	February 16,	Priority Sector Lending (PSL) –
	<u>09-001</u>	2021	Interest Cap on Investment by
			Banks in Securitised
40	CO FIDD DOD No 07540/04	Fabruary 45	Assets/Direct Assignment
13	CO.FIDD.PCD.No.S7519/04- 09-001/2020-21	February 15, 2021	Regional Rural Banks- Issue of Inter-Bank Participation
	00-001/2020-21	2021	Certificates
14	FIDD.CO.Plan.BC.No.8/04.0	November 5,	Co-Lending by Banks and
	9.01/2020-21	2020	NBFCs to Priority Sector



Sr. #	Circular No.	Date	Subject
15	DOR (PCB).BPD.Cir.No.12/09.09. 002/2019-20	April 24, 2020	Non-achievement of Priority Sector Lending Targets by Primary (Urban) Co-operative Banks (UCBs) - Contribution to the Rural Infrastructure Development Fund (RIDF) and other funds
16	FIDD.CO.Plan.BC.No.19/04. 09.01/2019-20	March 23, 2020	Priority Sector Lending - Lending by banks to NBFCs for On-Lending
17	FIDD.CO.Plan.BC.12/04.09. 01/2019-20	September 20, 2019	Priority Sector Lending (PSL)- Classification of Exports under Priority Sector
18	FIDD.CO.Plan.BC.No.11/04. 09.01/2019-20	September 19,2019	Priority Sector Targets- Lending to Non-Corporate Farmers-FY 2019-20
19	FIDD.CO.Plan.BC 7/04.09.01/2019-20	August 13, 2019	Priority Sector Lending – Lending by banks to NBFCs for On-Lending
20	Master Directions FIDD.CO.Plan.BC No.08/04.09.01/2019-20	July 29, 2019 (Updated as on March 12, 2020)	Master Directions – Priority Sector Lending – Small Finance Banks – Targets and Classification
21	FIDD.CO.Plan.BC.18 /04.09.01/2018-19	May 06, 2019	Priority Sector Lending – Targets and Classification
22	Letter to Indian Banks' Association No. FIDD.CO.Plan.772/04.09.00 1/2018-19	October 4, 2018	Exemption of Special GOI Securities issued to Public Sector Banks from Adjusted Net Bank Credit (ANBC)
23	FIDD.CO.Plan.BC. 08/04.09.01/2018-19	September 21, 2018	Co-origination of loans by Banks and NBFCs for lending to priority sector
24	FIDD.CO.Plan.BC.07/04.09. 01/2018-19	July,12, 2018	Priority Sector Lending – Targets and Classification: Lending to non-corporate farmers – System wide average of last three years
25	FIDD.CO.Plan.BC.22/04.09. 01/2017-18	June 19, 2018	Priority Sector Lending – Targets and Classification
26	DCBR.BPD (PCB).Cir.No.07/09.09.002/2 017-18	May 10, 2018	Revised guidelines on lending to Priority Sector for Primary (Urban) Co-operative Banks (UCBs)
27	FIDD.CO.Plan.BC.18/04.09. 01/2017-18	March 1, 2018	Priority Sector Lending – Targets and Classification
28	FIDD.CO.Plan.BC.16/04.09. 01/2017-18	September 21, 2017	Priority Sector Lending – Targets and Classification: Lending to non-corporate farmers – System wide average of last three years
29	FIDD.CO.SFB.No.9/04.09.00 1/2017-18	July 6, 2017	Small Finance Banks – Compendium of Guidelines on Financial Inclusion and Development



Sr. #	Circular No.	Date	Subject
30	FIDD.CO.Plan.BC.No.17/04.	October 6, 2016	Priority Sector Lending –
	09.001/2016-17	,	Revised Reporting System
31	DBR.NBD.No.26/16.13.218/	October 6, 2016	Operating Guidelines for Small
	<u>2016-17</u>		Finance Banks
32	Master Directions DNBR	September 1,	Master Directions 2016-NBFC-
	PD.007 and	2016 (updated as	Non-SI-Non-deposit taking and
	008/03.10.119/2016-17	on February 17,	SI-Non-Deposit and Deposit
		2020)	taking Company, respectively
33	FIDD.CO.Plan.BC.No.14/04.	September 1,	Priority Sector Lending-Targets
	<u>09.001/2016-17</u>	2016	and Classifications: Lending to
			Non-corporate Farmers –
			System Wide Average of last three years
34	FIDD.CO.Plan.BC.No.10/04.	August 11, 2016	Priority Sector Lending Status
34	09.001/2016-17	August 11, 2010	for Factoring Transactions
35	FIDD.CO.Plan.BC.No.8/04.0	July 28, 2016	PSL-Targets and
	9.001/2016-17	July 20, 2010	Classification – Bank loans to
			MFIs for on-lending- Qualifying
			asset - Revised loan limit
36	Master Directions	July 07, 2016	Master Directions - Regional
	FIDD.CO.Plan.2/04.09.01/20	(Updated as on	Rural Banks - Priority Sector
	<u>16-17</u>	June 18, 2019)	Lending – Targets and
			Classification
37	FIDD.CO.Plan.BC.23/04.09.	April 7, 2016	Priority Sector Lending
	<u>01/2015-16</u>		Certificates
38	DBOD Mailbox clarification	March 28, 2016	Bank loans to proprietorship
			under Priority Sector
39	DBOD Mailbox clarification	March 17, 2016	Eligibility of IBPC as Priority
			Sector Asset
40	FIDD.CO.Plan.BC.No.14/04.	December 03,	Regional Rural Banks - Priority
	<u>09.01/2015-16</u>	2015	Sector Lending – Targets and Classification
41	DBOD Mailbox clarification	November 27,	Bank loans to SHGs/ JLGs-
41	DBOD Mailbox clarification	2015	Processing Charges
42	FIDD.CO.Plan.BC.13/04.09.	November 18,	Priority Sector Lending-
12	01/2015-16	2015	Targets and Classification
43	DBOD Mailbox clarification	September 7,	Calculation of shortfall/ excess
		2015	
44	DBOD Mailbox clarification	August 14, 2015	Social Infrastructure and Bank
			loans to MFIs for on-lending -
			Social Infrastructure
45	FIDD.CO.Plan.BC.08/04.09.	July 16, 2015	Priority Sector Lending –
40	01/2015-16	l 00 0045	Targets and Classification
46	DBOD Mailbox clarification	June 26, 2015	Outstanding deposits with
			MUDRA Ltd. On account of
47	DBOD Mailbox clarification	June 12, 2015	priority sector shortfall Loans to Minority Communities
48	DBOD Mailbox clarification	June 11, 2015	Loans to Custom Service Units
49	FIDD CO Plan BC 54/04 09	H ADHLAN ZULN	i Priority Secior Lengino-
49	FIDD.CO.Plan.BC.54/04.09. 01/2014-15	April 23, 2015	Priority Sector Lending- Targets and Classification
50	FIDD.CO.Plan.BC.54/04.09. 01/2014-15 DCBR.BPD.(PCB) Cir.No.	March 19, 2015	Targets and Classification Priority Sector Lending –



Sr. #	Circular No.	Date	Subject
			- Inclusion under Weaker
			Sections
51	DCBR.BPD.(PCB) Cir.No.	February 18,	Credit Facilities to Minority
	<u>5/14.01.062/2014-15</u>	2015	Community – Inclusion of Jain
			Community under Section 2©
			of National Commission of
			Minorities (NCM) Act, 1982
52	UBD.BPD.(PCB).Cir.No.72/1	June 11, 2014	Section 42(1) of the Reserve
	<u>3.01.000//2013-14</u>		Bank of India Act, 1934 and
			Section 18 & 24 of the Banking
			Regulation Act, 1949 (AACS)-
			FCNR (B)/NRE deposits –
			Exemption from Maintenance
			of CRR/SLR and Exclusion
			from ABC for Priority Sector
F.0	UBD.CO.BPD.(PCB).Cir.No.	Contombor 10	Lending
53	13/09.22.010/2013-14	September 10, 2013	Finance for Housing Schemes - Primary (Urban) Co-operative
	13/09.22.010/2013-14	2013	Banks - Loans for Repairs /
			Additions / Alterations -
			Enhancement of Limits
54	UBD.BPD.(PCB).CIR.No.5/1	August 27, 2013	Section 42(1) of the Reserve
34	3.01.000/2013-14	7 tagast 27 , 2010	Bank of India Act, 1934 and
	<u> </u>		Section 18 and 24 of the
			Banking Regulation Act, 1949
			(AACS) - FCNR (B) / NRE
			Deposits - Exemption from
			Maintenance of CRR / SLR and
			Exclusion from ABC for Priority
			Sector Lending
55	UBD.BPD.(PCB).CIR.No.33/	May 18, 2012	Priority Sector Lending -Indirect
	09.09.001/2011-12		Finance to Housing Sector.
56	UBD.BPD.(PCB)CIR.No.50/1	June 2, 2011	Financing of Self Help Groups
	3.05.000(B)/2010-11		(SHGs) and Joint Liability
			Groups (JLGs) by Primary
			(Urban) Co-operative Banks
57	LIPD CO PDD No 70/00 00 0	luno 15, 2010	(UCBs)
57	UBD.CO.BPD.No.70/09.09.0 01/2009-10	June 15, 2010	Advances to MSEs engaged in exports and export credit to
	01/2009-10		agriculture / allied activities
58	UBD.BPD(PCB).Cir.No.50/0	March 25, 2010	Categorisation of activities
30	9.09.01/2009-10	WIGHT 25, 2010	under Services
59	UBD.PCB.Cir.No.26/09.09.0	November 30,	Priority Sector lending-Revision
	01/07-08	2007	of target - UCBs
60	UBD.PCB.Cir.No.11/09.09.0	August 30, 2007	Revised Guidelines on Lending
	1/07-08	· g · · · · , — • • ·	to Priority Sector for UCBs
61	UBD.PCB.Cir.No.11(126A)/0	August 30, 2007	Priority Sector Advances - List
	9.09.001/2007-08		of minority Concentrated
			Districts